

Y.N. Shenoy Vs State By Central Bureau Of Investigation Ganganagar Bangalore

Court: Karnataka High Court At Bengaluru

Date of Decision: Jan. 30, 2025

Hon'ble Judges: V Srishananda, J

Bench: Single Bench

Advocate: R. Nagendra Naik, P. Prasanna Kumar

Final Decision: Dismissed

Judgement

V Srishananda, J

1. A memo is filed by the learned counsel for the appellant, which reads as under:

The undersigned counsel for the Appellant submit that Appeal may be dismissed as abated as the Appellant has passed away.

The same may be taken on record.

2. Sri P.Prasanna Kumar, learned counsel for the CBI submits that since police report is not received and if the information furnished on behalf of the

appellant is incorrect, liberty may be reserved to revive the appeal.

3. Placing memo and the submission made by Sri P.Prasanna Kumar, learned counsel on record, appeal stands dismissed as abated.